

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATE: 26.7.93

O.A. 358/93

K.K. Ravindran  
Postal Assistant  
Changanacherry H.O.

Applicant

Vs.

1. Chief Postmaster General  
Kerala Circle, Thiruvananthapuram
2. Postmaster General,  
Central Region, Kochi
3. Supdt. of Post Offices,  
Changanacherry Division, Changanacherry
4. Union of India represented by  
its Secretary, Ministry of  
Communications, New Delhi
5. K.K. Radha, Postal Assistant  
Changanacherry

Respondents

Mr. O.V. Radhakrishnan

Counsel for  
applicant

Mr. K.V. Raju, ACGSC

Counsel for  
R 1-4

Mr. M. Ramachandran

Counsel for R-5

CORAM

THE HON'BLE MR. N. DHARMADAN JUDICIAL MEMBER

JUDGMENT

MR. N. DHARMADAN JUDICIAL MEMBER

Today when the case was taken up for final hearing, learned counsel for applicant produced before me Order No. B/8-2/93 dated 17.5.93 passed by the Supdt. of Post Offices, Changanacherry granting a Rule 38 transfer to the applicant to the Headquarters Changanacherry pending the original application. The learned counsel for applicant submitted that in the light of the above order, the original application has become infructuous and the application can be disposed of.

2. In the light of the above submission, I close the application as <sup>it</sup> became infructuous after hearing the learned counsel for the respondents as well.

*N. Dharmadan*  
(N. DHARMADAN)  
JUDICIAL MEMBER  
26.7.93

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